

State Vs.Rizwan Iqbal

FIR No.:535/2014

PS:Roop Nagar

U/s: 392, 411, 413, 414, 506, 120B IPC

02.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Amjad Khan, learned counsel for applicant, through VC.

Further submissions / arguments heard on the present application u/s 216 Cr.PC for alteration of charge.

Having regard to the issue raised, let notice of present application be issued to the co-accused also through their counsel through electronic mode.

Mobile number and e-mail ID of the counsel of co-accused be provided by the applicant within one week.

Notice be issued accordingly.

Put up for their reply, if any, arguments and appropriate order on the present application for **29/09/2020**.

(Naveen Kumar Kashyap)

ASJ-04/Central/02.09.2020

State Vs.Vasudev Prasad
FIR No.:130/2014
PS: Kamla Market
U/s: 365, 392, 395, 120B, 412 IPC

02.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

**Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Vikas Padora, learned counsel for applicant, through VC.**

Further arguments heard on the bail application of Vasudev Prasad.

Case file required .

**As such put up with case file for appropriate orders / clarification, if any,
for 04/09/2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/02.09.2020

State Vs.Ram Nawal @ Parsuram

FIR No.:327/2016

PS: Roop Nagar

02.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Sushil Kumar Singh, learned counsel for applicant, through VC.

Further arguments heard in detail.

Case file required . As such put up with case file for orders /

clarification, if any, for 04/09/2020.

(Naveen Kumar Kashyap)

ASJ-04/Central/02.09.2020

State Vs.Shankar Kumar Jha @ Moment @ Vikash

FIR No.:14/2019

PS: Subzi Mandi Railway Station

U/s:394, 411, 34 IPC

02.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. S.N.Shukla, learned LAC counsel for applicant, through VC.

Report filed by the IO. As per reader, copy of the same has been supplied to the counsel for the accused.

Put up for arguments and appropriate order for 03/09/2020.

(Naveen Kumar Kashyap)

ASJ-04/Central/02.09.2020

State Vs.Noori
FIR No.:339/2016
PS:Darya Ganj
U/s: 395, 397, 412, 120B, 34 IPC

02.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. J.S.Mishra, learned counsel for applicant, through VC.

Further reply dated 31/08/2020 filed by the IO. Copy of the same has been supplied to the counsel for the accused through electronic mode.

Put up for arguments and appropriate orders for 03/09/2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/02.09.2020

State Vs. Adnan Hussain

FIR No.:02/2014

PS: Jama Masjid

U/s 302, 394, 411, 34 IPC

02.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Asghar Khan, learned counsel for applicant, through VC.

Arguments heard in detail from both the sides.

Case file required . As such put up with case file for orders /

clarification, if any, for 04/09/2020.

(Naveen Kumar Kashyap)

ASJ-04/Central/02.09.2020

State Vs. Deepak @ Bunty
FIR No.: 506/2015
PS: Nabi Karim
U/s: 364A, 120B, 506, 34 IPC

02.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

**Present: Mr. Pawan Kumar, learned Addl. PP for the State through VC.
Mr. Praveen Dabas, learned counsel for applicant, through VC.**

Reply filed by the IO in the morning only. Copy of the same is stated to have been supplied to the counsel for the accused through e-mail. The same is received by the counsel for the accused.

But as per staff, so far, reply / medical status report of accused has not been received from the Jail Superintendent concerned. The same be awaited. In the meanwhile, issue fresh notice to Jail Superintendent concerned for the next date of hearing.

Put up for further reply, arguments and appropriate orders for **06/09/2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/02.09.2020

CR No. 224/2019

Inder Pal vs State

02.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing was 02/07/2020. Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

Present: None for revisionist Inder Pal.

Mr. Pawan Kumar, learned Addl.PP for the State / respondent no.1 through VC.

None for respondents no.2, 3 & 4.

In the interest of justice, no adverse order is passed. Put up for the purpose fixed in terms of previous order / further arguments for **04/11/2020**.

(Naveen Kumar Kashyap)

ASJ-04/Central/02.09.2020

CA No.: 295/2019

Rama Nand Chaudhary Vs Mohd. Israil

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing was 16/04/2020, 08/06/2020, 06/08/2020. Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

02.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

Present: None for appellant through VC.

Mr. Pramod Kumar Singhal, learned counsel for respondent no.1

Mohd. Israil through VC.

Mr. Pawan Kumar, learned Addl.PP for respondent no.2 / State through VC.

In the interest of justice, no adverse order is passed against appellant. But it is made clear that in case the arguments are not addressed on the next date of hearing, this matter would be decided on the material available on record.

Put up for the purpose fixed, arguments and appropriate orders for **04/11/2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/02.09.2020

CR No. 85/2020
Devinder & Anr vs The State

02.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing was 04/05/2020 & 02/07/2020. Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

Present: None for revisionist Inder Pal.

Mr. Pawan Kumar, learned Addl.PP for the State / respondent no.1 through VC.

In the interest of justice, no adverse order is passed against appellant. But it is made clear that in case the arguments are not addressed on the next date of hearing, this matter would be decided on the material available on record.

Put up for the purpose fixed in terms of previous order / further arguments for **04/11/2020**.

(Naveen Kumar Kashyap)
ASJ-04/Central/02.09.2020

CR No. 140/2020, 141/2020, 142/2020, 143/2020 & 144/2020

Deepak Talwar Vs Income Tax Office

02.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing was 04/05/2020 & 02/07/2020. Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

Present: Mr. Tanveer Ahmed Mir, learned counsel for revisionist Deepak Talwar through VC.

Mr. Anish Dhingra, learned counsel for respondent / ITO through VC.

Both the sides want to appear for the time being through VC only and do not want physical hearing. Same is noted .

Further, it is stated by the respondent that he would like to file reply and address arguments on limitation aspect first.

As such, put up for reply, arguments to the limitation aspect, supplying of copies to the other side through electronic mode, further appropriate orders for **15/09/2020.**

(Naveen Kumar Kashyap)

ASJ-04/Central/02.09.2020

State Vs.Ashish Kumar Bahuguna @ Ashu & others

SC No. 27436/2016

FIR No.:106/2012

PS:Kamla Market

02.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular dates of hearing were 23/03/2020 & 02/07/2020. Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for accused persons.

In the interest of justice no adverse order is passed today.

In case, if any accused is in JC ,issue production warrant accordingly for the next date of hearing through VC or otherwise, as per the situation permits on NDOH.

Further, issue notice to two material witnesses for the next date of hearing through VC or otherwise as per the situation permits.

Put up for the purpose already fixed for **05/11/2020**.

(Naveen Kumar Kashyap)

ASJ-04/Central/02.09.2020

State Vs. Rahul & others

SC No. 27648/2016

FIR No.:718/2015

PS:Burari

02.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing was 02/07/2020. Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for accused persons.

In the interest of justice no adverse order is passed today. In case, if any accused is in JC ,issue production warrant accordingly for the next date of hearing through VC or otherwise, as per the situation permits on NDOH.

Further, issue notice to two material witnesses for the next date of hearing through VC or otherwise as per the situation permits.

Put up for the purpose already fixed for **05/11/2020**.

(Naveen Kumar Kashyap)

ASJ-04/Central/02.09.2020

State Vs. Abdul Salam @ Wasim @ Tiggi & others

SC No. 28041/2016

FIR No.:02/2014

PS: Jama Masjid

02.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing were 04/05/2020 & 02/07/2020. Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for accused No.1 Abdul Salam @ Wasim.

Mr. Asghar Khan, learned counsel for accused No.2 Adnan Hussain.

In the interest of justice no adverse order is passed against accused no.1 Abdul Salam @ Wasim today.

In case, if any accused is in JC ,issue production warrant accordingly for the next date of hearing through VC or otherwise, as per the situation permits on NDOH.

Further, issue notice to two material witnesses for the next date of hearing through VC or otherwise as per the situation permits.

Put up for the purpose already fixed for **05/11/2020**.

(Naveen Kumar Kashyap)

ASJ-04/Central/02.09.2020

State Vs. Monu Kumar

SC No. 720/2017

FIR No.:113/2017

PS: Darya Ganj

02.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing were 04/05/2020 & 02/07/2020. Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for accused No.1 & 2 Monu Kumar & Raju Goswami

Mr. Surbhit Nandan, Id. counsel for accused No.3 Ankur through VC.

Mr. Pradeep Kumar, Id. counsel for accused No.4 Jitender through VC.

In the interest of justice no adverse order is passed against accused no.1 & 2 Monu Kumar and Raju Goswami today.

In case, if any accused is in JC ,issue production warrant accordingly for the next date of hearing through VC or otherwise, as per the situation permits on NDOH. Further, issue notice to two material witnesses for the next date of hearing through VC or otherwise as per the situation permits.

Put up for the purpose already fixed for **05/11/2020**.

(Naveen Kumar Kashyap)

ASJ-04/Central/02.09.2020

CA No.: 54/2019
State Vs Jagdish Sharma

02.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing were 04/05/2020 & 02/07/2020. Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Vipul Sharma learned counsel for respondent / original accused alongwith respondent in person through VC.

Previous order be complied afresh for the next date of hearing.

Put up for **05/11/2020**.

(Naveen Kumar Kashyap)
ASJ-04/Central/02.09.2020

State Vs. Tarun @ Puchi & Anr.

SC No. 387/2019

FIR No.:01/2019

PS: Darya Ganj

02.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing were 04/05/2020 & 02/07/2020. Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for accused No.1 Tarun @ Puchi

Mr. Baljinder Singh, learned LAC for accused No.2 Manish @ Monish through VC, accused no.2 Manish @ Monish is stated to be on interim bail in present matter.

In the interest of justice no adverse order is passed against accused no.1 Tarun @ Puchi today.

In case, if any accused is in JC ,issue production warrant accordingly for the next date of hearing through VC or otherwise, as per the situation permits on NDOH.

Further, issue notice to two material witnesses for the next date of hearing through VC or otherwise as per the situation permits.

Put up for the purpose already fixed for **05/11/2020**.

(Naveen Kumar Kashyap)

ASJ-04/Central/02.09.2020

State Vs.Gautam

FIR No.:70/2019

PS: Sarai Rohilla

U/s: 302, 34 IPC

02.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Hari Krishan, learned counsel for applicant, through VC.

Further reply dated 24/08/2020 supplied to the counsel for the accused through e-mail.

At request, put up for further arguments and appropriate orders for 05/09/2020 through VC.

(Naveen Kumar Kashyap)

ASJ-04/Central/02.09.2020

Application for Bail

FIR No. 38/2020

PS:Kashmere Gate

STATE v Davar @ Kancha

U/S: 307, 392, 394, 397, 411, 34 IPC

02.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.

Mr. Chetanya Puri, learned Legal Aid counsel for the applicant / accused through VC.

Arguments heard. Case file required . As such put up with case file for appropriate orders for **04/09/2020**.

(Naveen Kumar Kashyap)

ASJ-04/Central/02.09.2020

Application for Interim Bail

FIR No. 146/2018

PS: Timar Pur

STATE v Raja Babu @ Gandhi

U/S: 304 IPC

02.09.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi. Further one of the steno is on leave for today.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.

Mr.A.A. Qureshi, learned counsel for the applicant / accused through VC.

Arguments heard.

Case file required . As such put up with case file for appropriate orders for 04/09/2020.

(Naveen Kumar Kashyap)

ASJ-04/Central/02.09.2020